

CONVICTION OF MEMBERS

MR. DEPUTY-SPEAKER: I have to inform the House that I have received the following telegram dated the 17th April, 1974, from the Superintendent of Police, Bhopal, addressed to the Speaker, Lok Sabha:—

“Chief Judicial Magistrate, Bhopal, intimated in writing that Sarvashri Atal Bihari Vajpayee and B. S. Chowhan, Members, Lok Sabha, have been convicted on admission under section 188 IPC and sentenced to imprisonment till the rising of the Court on 16th April, 1974.”

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTY-SECOND REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Hundred and Twenty-second Report of the Public Accounts Committee on Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Posts and Telegraphs).

ELECTIONS TO COMMITTEES

(i) CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): I beg to move:

“That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, for the next term commencing from the 29th June, 1974, subject to the other provisions of the said Act.”

MR. DEPUTY-SPEAKER. The question is:

“That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, for the next term commencing from the 29th June, 1974, subject to the other provisions of the said Act.”

The motion was adopted.

(ii) JOINT COMMITTEE ON OFFICES OF PROFIT

SHRI PATTABHI RAMA RAO (Rajamundry): I beg to move:

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Sarvashri S. A. Khaja Mohideen and Sanda Narayanappa from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

MR. DEPUTY-SPEAKER. The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of